

GOVERNMENT OF INDIA
MINISTRY OF REVENUE
(DEPARTMENT OF REVENUE)

...

New Delhi, the 6th December, 1983.

NOTIFICATION
1000-100

No. 5500 (F.No.398/25/83-III) : In pursuance of sub-clause (iii) of clause (4) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in pursuance of Notification of the Government of India in the Department of Revenue No. 5051 (F.No.398/4/82-III) dated 31.12.1982, the Central Government hereby authorizes Shri H.C. Jain, being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri H.C. Jain takes over charge as Tax Recovery Officer.

Sd/-

(D.E. ALKHADE)

SECRETARY TO THE GOVT. OF INDIA.

The Manager,
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